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**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No. 467/Jodhpur/2012
alongwith M.A. No. 221/2012.

Date of decision: 23.11.2012

CORAM :

HON'BLE Mr. B.K.SINHA, ADMINISTRATIVE MEMBER

Taja Ram S/o Shri Likhma Ram, Aged 22 years
resident of Village Jalipa, District Barmer

..... Applicant.

[By Vijay Mehta, Advocate]

Versus

1. Union of India, through the Secretary to the Government of India, Ministry of Defence, Raksha Bhawan, New Delhi
2. Officer Commanding, 25 Ammunition COY, Jassai, District Barmer

..... Respondents

ORDER (Oral)

Heard the learned counsel for the applicant. The father of the applicant was a Government employee who died in harness on 19/02/2009 and has been survived by his widow and three sons including the applicant. The applicant has been given terminal benefit, amounting to Rs 45,000/- and have only a Kachha Hut of their own.

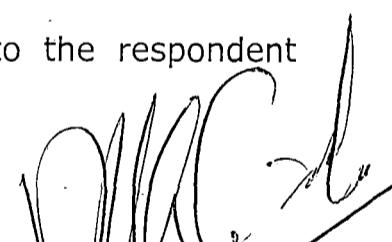
2. The claim of the applicant is that his family is living under conditions of extreme penury and without any means of livelihood. The applicant submitted an application dated 16/01/2010 for compassionate appointment after having attained majority.

3. However, the respondent organization has not taken any decision on the same though oral assurances have been given from time to time.

4. Since, no final decision has been taken for giving compassionate appointment to the applicant, the respondent no. 2 is directed to consider the same after having given a personal hearing to the applicant and dispose off the same by means of reasoned order giving details of the consideration thereof within a period of three months. With this the OA is disposed off at the stage of admission itself.

5. The MA No. 221/2012 for condonation of delay is allowed on account of the cogent reasons put forward by the applicant in his application.

6. The Registry is directed to send a copy of this order along with the paper book to the respondent No.2.



(B.K. Sinha)
Administrative Member

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